

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/15(AHM)2021 in CP(IB) 78 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 26.04.2021**

Name of the Company: Mamta Sandeep Khandelwal
V/s
Kiran Shah Liquidator of Hardik Industrial
Corporation Pvt Ltd

Section 60(5) of Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

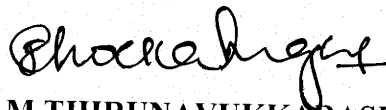
ORDER
(through video conferencing)

Mr. Kiran Shah, Liquidator is present in person.

Ms. Rhea S, Advocate appeared on behalf of Mr. Arjun Sheth, Advocate for the Respondent and submitted that the conducting lawyer has filed leave note requesting adjournment.

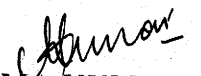
The prayer is allowed.

List the matter on 09.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 26th day of April, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**